

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-676/2018

New Delhi this the 08th day of February, 2018

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Shri R.S. Ranga, Age-62 years, Group-A,
S/o Late Sh. Birkhe Ram
r/o C-668, Vikas Puri,
New Delhi-110018. ... Applicant

(through Sh. Anmol Pandita)

Versus

1. Govt. Of NCTD through
The Chief Secretary,
Govt. Of NCTD,
A-Wing, 5th Floor,
Delhi Secretariat, New Delhi-110002.
2. Directorate of Vigilance,
Level-IV, C Wing,
Delhi Secretariat,
GNCTD, New Delhi-110002.
3. Transport Department,
Through Commissioner,
Govt. Of NCT of Delhi,
5/9, Under Hill Road, Delhi. ... Respondents

(through Sh. R.N. Singh)

ORDER (ORAL)**Hon'ble Mr. Justice Permod Kohli, Chairman**

While serving as Motor Licensing Officer, South West Zone-I (Palam), Transport Department, Govt. of NCT of Delhi, the applicant was served with a charge memo dated 21.03.2016 for initiating disciplinary proceedings under Rule 14 of the CCS (CCA) Rules, 1965. The disciplinary authority constituted inquiring authority. The Inquiring Officer submitted its report dated 13.01.2017(page 16) to the disciplinary authority. The said report was forwarded to the applicant for his representation vide communication dated 23.03.2017. It may be noted that in the said communication, the date of inquiry report is mentioned as 16.02.2017 which seems to be a typographical mistake. Be that as it may, the applicant submitted his representation dated 10.04.2017.

2. The grievance of the applicant is that the disciplinary authority has not passed any final order in the disciplinary proceedings for over a period of nine months. The applicant refers to office memorandum dated 29.11.2012 which inter alia provides time period for completion of various phases of inquiry. Another circular of the Central Vigilance Commission dated 18.01.2016 has been issued for the same purpose. Sh. Anmol Pandita, learned counsel for the applicant submits that the disciplinary authority has not adhered to

the time schedule prescribed in both of these OMs and the final outcome has been delayed unnecessarily. Accordingly prayer made is for a direction to the disciplinary authority to pass a final order in a time bound manner.

3. In the above circumstances, this application is disposed of at the admission stage with direction to the disciplinary authority to take a final decision in the disciplinary proceedings against the applicant within four months from the date of receipt of copy of this order.

(UDAY KUMAR VARMA)
MEMBER (A)

(JUSTICE PERMOD KOHLI)
CHAIRMAN

/ns/